and to the amendments in the Articles of Association;

- (b) whether it is a fact that the Texti'es Department has agreed with the request of the AEPC for certain exemptions from the provisions of the Companies Act, 1956;
- (c) if so, what are the reasons therefor and the date on which the recommendation was made by the Textile Department; and
- (d) what is the present position regarding applicability of this exemption?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR): ( $\epsilon$ ) and (b) Yes, Sir.

- (c) The main concern of the Department of Textiles was that opportunity should be provided so that exporters from each region are able to elect the representative from that region in a far manner. This reference was made by this Department to the Department of Company Affairs on 9th December, 1983.
- (d) Exemption has not been granted.

## Incorporation of New Article by Apparels Expect Promotion Council

827. SHRI ANGDOPAL LEPCHA: Will the Min ster of COMMERCE be pleased to state:

- (a) whether it is a fact that the Apparels Export Promotion Council has refused to in orporate a new Article as per his Ministry's directive under O.M. No. 6/1 MDA/82 dated the 4th January. 1982 in their extra-ordinary general meeting held on 5th January, 1984; and
- (b) if so, what action Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR):
(a) The Apparels Export Promotion Council in its extra-ordinary general meeting held on 5th January, 1984 deferred consideration of this issue.

(b) Does not arise.

#### Borrowing from International Banking Circles

828. SHRI DIPEN GHOSH: Will the Minister of FINANCE be pleased to state the quantum of borrowings from the international commercial banking circles during the last two years?

THE MINISTER OF FINANCE (SHRI PRANAB KUMAR MUKHER-JEE): The approvals given for commercial borrowings and Suppliers' Credits in the last two years were R<sub>S</sub>, 1204 crores in 1981-82 and Rs. 2026 crores in 1982-83.

# Alleged Misuse of Punds by Officials of Syndicate Bank, Karol Bagh, New Delhi

829. SHRI GHOUSE MOHIUDDIN SHEIKH: Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 2304 given in the Rajya Sabha on the 13th December, 1983 and state:

- (a) whether the investigation into the allegation of misuse of funds by the officials of Syndicate Bank, Karol Bagh Branch, New Delhi has since been concluded;
- (b) if so, what are the details in this regard; and
- (c) what action Government have taken against the guilty officials?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY); (a) to (c) Syndicate Bank has reported that

the investigation has since been completed and the bank is taking departmental action—against the officer in consultation with the Central Vigilance Commission

#### Import Licences for Import of Raw Silk Yarn

830. SHRI GULAM MOHI-UD-DIN SHAWL: Will the Minister of COM-MERCE be pleased to state:

- (a) what are the names of the firms which got import licences endorsed under Para 146 of the Current Import Policy for import of raw silk yarn with the rupee amounts so endorsed, firm-wise;
- (b) what are the figures of silk goods exports by each of these firms during the last three years, firm-wise;
- (c) whether bank guarantees or other binding obligations have been made by these firms so that such imports of raw silk yarn are used for the export production;
- (d) what  $ar_e$  the monitoring arrangements made by CCI&E in this regard; and
- (e) whether such silk goods exports will again entitle such firms to claim REP licence for raw silk yarns under Appendix 17 or duty free licences under Appendix 29?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR): (a) and (b) Information in this regard is being collected and will be laid on the Table of the louse.

- (c) Import  $i_S$  allowed only to the nanufacturer-exporters producing exclusively for exports, with the express condition that the entire production shall be exported.
- (d) The firms availing of the factty are required to send quartely re-

ports to the licensing authority, indicating description of each item imported with its CIF value and quantity, and the FOB value of goods exported with their description and quantity, item-wise, within one month of the expiry of the concerned quarterly period.

(e) Yes, Sir.

#### Executives of Export Promotion Councils

831. SHRI SANGDOPAL LEPCHA: Will the Minister of COMMERCE be pleased to state:

- (a) whether Government's attention has been drawn to the news item captioned 'Export Promotion Councils—Commerce Ministry to select top Executives' which appeared in the Economic Times of 23rd February, 1984, and
- (b) whether Government will lay on the Table of the House a list of a'l the Export Promotion Councils with names of their top three highest-paid executives, their pay scale, qualifications, present pay and allowances and whether they were selected by Government, Council-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR): (a) Yes, Sir.

(b) The information is being collected and will be laid on the Table of the House.

### Fraudulent Endorsements on Import Licences

- 832. SHRI SANGDOPAL LEPCHA: Will the Minister of COMMERCE be pleased to state:
- (a) whether Government's attention has been drawn to the news item captioned 'JCCI&E orders probe' which appeared in the Financial Express of 23rd February, 1984;